

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 105
IB-406/(ND)/2020

IN THE MATTER OF:

Anish Shah Infrastructure Pvt. Ltd.

....**Applicant**

Vs.

Iceberg Trading Pvt. Ltd.

....**Respondent**

Order under Section 7 of IBC.

Order delivered on 19.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant	: Mr.MohdNazim Khan Mr.MohdHashim Malik
For the Respondent	: Mr.Sidhartha Das Ms.Astha Nigam

ORDER

The order dated 12th January 2021, records that pleadings are complete. Learned Counsel for the Corporate Debtor states that notice is still not issued in this application and order stating pleadings are complete is an inadvertent error. Learned Counsel for the Corporate Debtor states that they have not received the copy of the application and/or additional document filed by the applicant. Today, none appears for the applicant. From the record it is found that no additional documents have come on record. Application is dismissed for non-prosecution.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)